

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 156/TL/2024**

- Subject : Application for Amendment of Transmission Licence No. 79/Transmission/2022/CERC of Warora Kumool Transmission Limited granted u/s 14 & 15 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
- Date of Hearing : **8.5.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Warora Kumool Transmission Limited.
- Respondent : Tamil Nadu Generation and Distribution Corporation Limited & Ors.
- Parties Present : Shri Bhavesh Kundalia, WKTL  
Shri Ranjeet Singh Rajput, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Member, Shri P.K.Singh did not participate in the proceedings.

2. The representative of the Petitioner submitted that the present Petition has been filed for the amendment of the "*Transmission Licence of Warora Kurnool Transmission Limited (Licence No. 79/Transmission/2022/CERC)*" granted to the Petitioner under Sections 14 and 15 of the Electricity Act, 2003 and the CERC (Procedure, Terms and Conditions of Transmission Licence and other related matters) Regulations, 2009 for inclusion of "*Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor for transmission lines implemented by WKTL under the scheme 'Additional inter Regional AC link for import into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad-Kurnool 765KV link.'- Part-A*". The representative of the Petitioner further submitted that the Petitioner has complied with all the requirements and CTUIL has recommended for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003 for implementation of the said scheme.

2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to Respondents.
- (b) Respondents to file their respective replies within two weeks with a copy to the Petitioner who may file its rejoinder, if any, within two weeks thereafter.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**